

**Court No. - 2**

**Case :-** WRIT - A No. - 13460 of 2017

**Petitioner :-** Padmakar Tripathi

**Respondent :-** State Of U.P. And 5 Others

**Counsel for Petitioner :-** Prakash Narayan Tirpathi, Akash Mani Tripathi

**Counsel for Respondent :-** C.S.C.

**Hon'ble Suneet Kumar,J.**

The case stands released.

It is informed by my staff that Sri Akash Mani Tripathi, Advocate (Enrollment No.A/A0053/2017, R/o 223/159 Allenganj, Allahabad, Chamber No.97, Old Building, High Court, Allahabad, Mobile No.7376865030), appearing for the petitioner in the instant writ petition had approached the office of my staff in my absence today i.e. on 30 September 2019, at 12.30 P.M. Sri Tripathi used derogatory language threatening the members of the staff with dire consequences. It is further informed that Sri Tripathi threatened of causing injury to the staff outside the Court premises. Threat was made to the staff in the office of my Chamber, as well as, in the presence of other persons in the gallery.

Grievance of the learned counsel for the petitioner is that his order has not been uploaded. As a matter of rule, no mentions are accepted in Chambers pertaining to court proceedings or orders.

The conduct of Shri Tripathi in threatening the staff is unbecoming of an Advocate.

Issue notice to Sri Akash Mani Tripathi, learned counsel for the petitioner, through the Registrar General of this Court, to show cause as to why, he may not be debarred from entering the premises of the High Court, pending disposal of notice.

Put up/list this case on 18 October 2019.

**Order Date :-** 30.9.2019

Atul